

22.7.2003

Hon'ble Mr. Justice R.R.K.Tripathi, V.C.

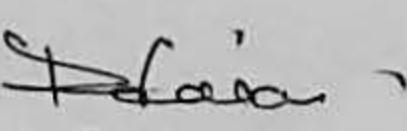
Hon'ble Mr. D.R. Tiwari, A.M.

We have heard Shri P. Barman, learned counsel for the applicant and Shri D.C.Saxena, learned counsel for the respondents.

By this application, filed under Section 17 of the A.T. Act, 1985, the applicant has prayed to punish the respondents for committing contempt of this Tribunal. The grievance of the applicant is that his representation has not been decided.

In the order of this Tribunal dated 12.9.2002 passed in OA No.768/02 time of two months was granted. Alongwith counter, a copy of the order dated 24.10.2002 has been filed as Annexure-A-6 which is an order passed in pursuance to the order of this Tribunal.

We do not see any reason to initiate contempt against the respondents. Accordingly, contempt proceedings are dropped. No order as to costs.


A.M.


V.C.

RKM/